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STATEMENT OF BILLS ASSENTED TO BY THE PRESIDENT

SECRETARY: Sir, I beg to lay on the Table a statement showing the Bills which were passed by Parliament during the Seventeenth Session of the Rajya Sabha and assented to by the President.

STATEMENT

- The Provisional Collection of Taxes (Temporary Amendment) Bill, 1957.
- 2. The Essential Commodities (Amendment) Bill, 1957.
- 3. The Copyright Bill, 1957.
- 4. The Appropriation (No. 3) Bill, 1957.
- The Central Sales Tax (Amendment) Bill, 1957.
- 6. The Life Insurance Corporation (Amendment) Bill, 1957.
- 7. The Industrial Disputes (Amendment) Bill, 1957.
- 8. The Reserve Bank of India (Amendment) Bill, 1957.
- The Coal Bearing Areas (Acquisition and Development) Bill, 1957.
- 10. The State Bank of India (Amendment) Bill, 1957.

RESIGNATION OF SHRI MEGHJI PETHRAJ SHAH

MR. CHAIRMAN: I have to inform Members that Shri Meghji Pethraj Shah, Member representing the State of Bombay, has resigned his seat in the Rajya Sabha with effect from the 26th July 1957.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INSURANCE ACT, 1938

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I lay on the Table, under sub-section (2) of section 2C of the Insurance Act, 1938, a copy each of the following Notifications of the Ministry of Finance (Department of Economic Affairs):—

- (i) Notification S.R.O. No. 1666, dated the 14th May, 1957, in respect of the British Aviation Insurance Company Limited.
- (ii) Notification S.R.O. No. 1667, dated the 14th May, 1957, in respect of the Aviation and General Insurance Company Limited.

[Placed in Library. See No. S-93/57 for (i) and (ii).]

NOTIFICATION PUBLISHING HYDERABAD STATE BANK (COMPENSATION) RULES, 1956

SHRI B. R. BHAGAT: Sir, I also lay on the Table, under sub-section (3) of section 41 of the State Bank of Hyderabad Act, 1956, a copy of the Ministry of Finance (Department of Economic Affairs) Notification S.R.O. No. 2274, dated the 4th October, 1956, publishing the Hyderabad State Bank (Compensation) Rules, 1956. [Placed in Library. See No. S-152/57.]

Notifications under Employees' Provident Funds Act, 1952

THE MINISTER OF LABOUR AND EMPLOYMENT AND PLANNING (SHRI GULZARILAL NANDA): Sir, I lay on the Table, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, a copy of the Ministry of Labour and Employment Notification S.R.O. No. 1976, dated the 15th June, 1957, adding the Oxygen, Acetylene and Carbon-Dioxide gases Industry to Schedule I of that Act. [Placed in Library. See No. S-113/57.]